

ITEM NO.12

REGISTRAR COURT. 2

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M R . M K H A N J U R A

Petition(s) for Special Leave to Appeal (C) No(s). 8687/2012

DALIP RAM

Petitioner(s)

V E R S U S

STATE OF PUNJAB & ORS.

Respondent(s)

(with interim relief and office report)

W I T H

SLP(C) No. 34380/2012

SLP(C) No. 6181/2014

(With Office Report)

Date : 30/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms.Pooja Tandon,Adv.  
Mrs. Amita Gupta,Adv.

Mr. P. N. Puri,Adv.

For Respondent(s)

Mr. Subhasish Bhowmick,Adv.

Mr.Anant K.Vatsya,adv.  
Mr. Jagjit Singh Chhabra,Adv.

U P O N h e a r i n g t h e c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g  
O R D E R

SLP(C) Nos.8687 & 34380/2012

Four weeks time as last chance is given to the Ld.counsel for the petitioner to file the affidavit in proof of dasti service of notice already issued to respondent No.1.

.....2

SLP(C) No.6181/2014

Ld.counsel for the petitioner shall within a period of four weeks file the affidavit in proof of dasti service of notice already issued to respondent No.4.

List the matter again on 15.12.2015.

(M K HANJURA)  
Registrar

SB